

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Customs Appeal No. 21513 of 2018

(Arising out of Order-in-Appeal No. 234/2018 dated 11/06/2018 passed
by Commissioner of CUSTOMS , BANGALORE-I (Appeals))

**M/s The Tata Power Company
Ltd.**

Strategic Engineering Division Plot No 42-43
Electronic City Hosur Road
BANGALORE - 560100
KARNATAKA

Appellant(s)

VERSUS

**THE COMMISSIONER OF
CUSTOMS, BANGALORE-CUS**

C.R. BUILDING, QUEENS ROAD,
P.B. NO.5400, BANGALORE-560001

Respondent(s)

APPEARANCE:

None for the Appellant

Smt. C.V.Savitha , Authorised Representative for the Respondent

CORAM:

HON'BLE MR. S.K. MOHANTY, JUDICIAL MEMBER

HON'BLE MR. P.V. SUBBA RAO, TECHNICAL MEMBER

Final Order No. 20727 / 2021

Date of Hearing: 30/08/2021

Date of Decision: 30/08/2021

Per : As per Bench

When the matter was called up, the applicant has submitted the Memo of Withdrawal, stating that the duty drawback issue has already been clarified vide CBIC letter dated 02.05.2019 and accordingly, prayed for

withdrawal of appeal filed before the Tribunal. The prayer made by the applicant is considered. Therefore, the appeal is dismissed as withdrawn.

(Dictated and pronounced in open court on **30/08/2021**)

(S.K. MOHANTY)
JUDICIAL MEMBER

(P.V. SUBBA RAO)
TECHNICAL MEMBER

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